

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 127

IA(I.B.C)/1004 (CH)2024

In

CP (IB) No.153/Chd/Hry/2020

(Admitted)

(Main Matter on 16.05.2024)

IN THE MATTER OF:

State Bank of India

...Petitioner-Financial Creditor

Versus

Richi Rich Agro Foods (P) Ltd.

...Respondent-Corporate Debtor

Under Section: 7, 60(5) IBC 2016

Order delivered on 29.04.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 16.05.2024.

Sd/-
Court Officer